

(2018) 05 CHH CK 0147

Chhattisgarh High Court

Case No: Writ Petition (C) No.1294 Of 2011

Rajesh Kumar Patel

APPELLANT

Vs

Central Information Commission

RESPONDENT

And Ors

Date of Decision: May 16, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Parag Kotecha

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel for the petitioner submits that the learned Central Information Commission is absolutely unjustified in dropping the penalty

proceeding and directing the petitioner to contact the Central Public Information Officer for information and provide him the correct address.

2. I have heard learned counsel for the petitioner.

3. The Central Information Commission has clearly reached to a finding that there is no delay in furnishing of information by the Central Public

Information Officer and thereafter, the Commission has rightly dropped the penalty proceeding. Even otherwise, the penalty proceeding is like

contempt proceeding between the contempt petitioner and the Court and the informer of the contempt proceeding has no locus. Penalty proceeding is

akin to contempt proceeding. Likewise, the petitioner has no locus to contest the penalty proceeding. Imposition of the amount of penalty is purely

discretionary in nature and penalty, if any, is deposited in the account of the Government, as such, I do not find any merit in the petition. The petitioner would be at liberty to approach the Central Public Information Officer, as directed, for getting information, if not already supplied.

4. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).